

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 102  
IB-735/ND/2020

IN THE MATTER OF:

Mr. Tarun Kumar

...PETITIONER

Vs.

M/s. Fiitjee Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 13.03.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Ms. Tannya Baranwal,  
Advocate

For the Respondent/ Corporate-debtor :

ORDER

After some arguments learned counsel appearing for the operational-creditor seeks time to file the Rules under which the deferred salary has been deduced and also comply with Section 9 (3) (c) of the Code. Post the matter to 27<sup>th</sup> March, 2020.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(Abni Ranjan Kumar Sinha)  
Member (J)